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laid down by Super Bazar which is subjected to laboratory tests, unlike supplies of commercial quality. The NCCF makes purchases for Super Bazar at frequent intervals from 10 to 17 parties through a committee of officers. The NCCF had made purchases of Arhar Dal for supplying to Tamil Nadu Civil Supplies Corporation at negotiated rates ranging from Rs. 520/- to Rs. 538/- per qtl. while the average market price relayed by the news agency during the relevant period in 1986 was Rs. 563/- per qtl. Floating of tenders tends to result in a price-hike in commodities including pulses

(d) Does not arise.

## Supply of gram dal to Army PurchaseOrganisation by National CooperativeConsumers' Federation of India

3278. SHRI KALPNATH RAI; Will the Minister of FOOD AND CIVIL SUPPLIES be pleased tO refer to reply to Unstarred Ouestion 2082 given in the Rajva Sabha on the 27th November, 1987 and state:

- (a) whether there are reports that Branch Manager, National Cooperative Consumers' Federation of India, Delhi Branch took initiative in the award of present contract to thn charged firm;
- (b) whether it is a fact that the concerned officer was earlier removed from the post of B. M., Delhi in July, 1986 while attempting to purchase about 5 wagons of Arhar Dal from the Charged Firm without observing any
- (c) if so, what are th details in this regard; and
- (d) what action has been taken against the involved officer for these corrupt practices and bringing dis repute to the National Cooperative Consumers' Federation of India?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES CSHRI D. L. BAITHA): <a) and (b) It has been reported by

Cooperative National Consumers Federation (NCCF) that the contract was awarded by them to the firm M/s. K. S. Food Products, Morena for supply to the Army Purchase Organisation (APO) on the basis of a collective decision by a committee of officers and not on the initiative of the Branch Manager, Delhi. The concerned Branch Manager was transferred to the Head Office in Delhi in July, 1986 on administrative grounds which ha^ nothing to do with the purchases made in 1986.

to Questions

(c) and (d) Do not arise,

## Fixing of a door in Staircase in Mori Bagh-1

3279. SHRI K. GOPALAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a)i whether some residents of MoU Bagh-I, New Delhi, registered their complaints with CPWD enquiry Office in May, 1987 for fixing a door in the staircase and for repair of floor area:
- (b) whether it is a fact that the CPWD have failed to comply with the demands of the residents of the area, inspite of repeated reminders:
- (c) whether Government propose to take action to meet the s'aid demands of the residents and also against the erring officials responsible for not attending to the complaints in time and
- (d) if so, by when and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (d) Three complaints for replacement of mumti doors and 5 complaints for repair of floors were receive^ by the CPWD Enquiry office in May. 1987. The work of replacement of the mumti doors and repair of floors as per the complaints has since been carried out. in view of this, the question of taking action against any official does not arise.